

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—605/85].

Notification Under Indian Ports Act under National Highways Act and two statements *re* delay in laying these papers.

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table

- (1) A copy of the Madras Port (Harbour Craft) (Amendment) Rules, 1985, (Hindi and English versions) published in Notification No. G.S.R. 45(E) in Gazette of India dated the 28th January, 1985, under subsection 2-B of section 6 of the Indian Ports Act, 1908. [Placed in Library. See No. LT—606/85].
- (2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :—
- (i) S.O. 865(E) published in Gazette of India dated the 20th November, 1984, declaring road links connecting Nhava-Sheva Port Complex near Bombay to Panvel, as a National Highway.
- (ii) S.O. 868(E) published in Gazette of India dated the 20th November, 1984, declaring Lucknow-Jagdishpur-Sultanpur-Jaunpur-Varanasi Road in Uttar Pradesh as a National Highways. [Placed in Library. See No. LT—607/85].
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (2)

above. [Placed in Library. See No. LT—607/85].

Notification Amending previous Notification under Customs Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of Notification No. G S R 287 (E) (Hindi and English versions) published in Gazette of India dated the 21st March 1985 together with an explanatory memorandum making certain amendment to Notification No. 141-Customs dated the 27th June, 1979 so as to delete the mode of packing specified for wet dates, under section 159 of the Customs Act, 1962 (Placed in Library. See No. LT—608/85)

12.07 hrs.

**MESSAGES FROM RAJYA
SABHA**

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) “In accordance with the provisions of sub-rule (6) of rule of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return here with the Punjab Appropriation (Vote on account) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.
- (ii) In accordance with the provisions of sub-rule (6) of rule 189 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Appropriation (No. 2) Bill, 1985, which was passed by the Lok Sabha at its sitting held

on the 26th March, 1985, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

(iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1985, agreed without any amendment to the National Security (Amendment) Bill 1985 which was passed by the Lok Sabha at its sitting held on the 26th March, 1985.

(iv) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1985, agreed without any amendment to the Government of Union Territories (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 26th March, 1985."

(Interruptions)

SHRI AMAL DATTA (Diamond Harbour): What is your decision regarding the expunction of Prime Minister's remarks ?

MR. SPEAKER : You can come and discuss in my Chamber.

SHRI AMAL DATTA : You want that we should meet you in your Chamber.

MR. SPEAKER : You are always welcome.

SHRI AMAL DATTA : Kindly go through the proceedings.....

MR. SPEAKER : There is nothing. It has already been decided. Please sit down.

(Interruptions)

Mr. SPEAKER : The Deputy Speaker has decided it once for all.

(Interruptions)

MR. SPEAKER : Please sit down. Why do you want to raise it here ? I do not want to say anything. Whatever the Deputy Speaker has done, he has done. That is all. I stand by what the Deputy Speaker has done.

SHRI AMAL DATTA : You have to go by the Rules.

MR. SPEAKER : I have gone by the Rules. Please sit down.....

(Interruption)

PROF. MADHU DANDAVATE (RAJAPUR): We shall meet you in your Chamber and discuss it.

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ELECTION TO COMMITTEES

[English]

(i) All India Council for Technical Education

THE MINISTER OF EDUCATION
(Shri K.C. Pant) : I beg to move :

"That in pursuance of clause 1 (g) of paragraph 3 of the Ministry of Education Resolution No. F16-10/44-E. III, dated the 30th November, 1945 the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1985, subject to the other provisions of the said Resolution".

MR. SPEAKER : The question is :

"That in pursuance of clause 1 (g) of paragraph 3 of the Ministry of Education Resolution No. F16-10/44-E. III dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1985,